

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/MP/2019

Subject : Petition seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.

Petitioner : Renew Solar Power Private Limited (RSPPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and others

Date of hearing : 7.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sujit Ghosh, Advocate, RSPPL
Ms. Mannat Waraich, Advocate, RSPPL
Shri M.G. Ramachandran, Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking relief on account of Change in Law due to imposition of Safeguard Duty on the import of solar modules. Learned counsel further submitted that the Petitioner has impleaded Rajasthan Discoms as party to the Petition. However, the Petitioner wants to implead UPPCL.

2. Learned counsel for SECI accepted the notice.
3. After hearing the learned counsels for the Petitioner and SECI, the Commission admitted the Petition and directed to issue notice to the Respondents.
4. The Commission directed the Respondents to submit the list of distribution companies to whom power would be supplied by the Petitioner. The Commission directed the Petitioner to implead the distribution companies as parties to the Petition and to file revised memo of parties by 15.2.2019.
5. The Commission directed the Petitioner to serve the copy of the Petition and the RoP on the Respondents and the distribution companies immediately. The Respondents including distribution companies were directed to file their replies by 28.2.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 19.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that

account.

6. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**